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(1997) 09 SC CK 0149

Supreme Court of India

Case No: S.L.P. (Civil) No. 17949 of 1997

Union of India (UOI) and Others

APPELLANT

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G.D. Pharmaceuticals Limited and Another

RESPONDENT

Date of Decision: Sept. 15, 1997

Citation: AIR 1997 SC 538 : AIR 1997 SC 465 : (1997) 75 FLR 786 : (1997) 1 JT 363 : (1997) 1 SCALE 132 : (1997) 2 SCC 33 : (1997) SCC(L&S) 315 : (1997) 1 SCR 64 : (1997) 1 Supreme 283

: (1997) AIRSCW 378

Hon'ble Judges: Sujata V. Manohar, J; D. P. Wadhwa, J

Bench: Division Bench

Advocate: K.N. Bhatt, Additional Solicitor-General, S. Wasim Qadri and V.K. Verma, for the Appellant; D.P. Gupta, Senior Advocate, Nemani Bose, V.D. Khanna and A.K. Banerjee, for

the Respondent

Final Decision: Allowed

Judgement

@JUDGMENTTAG-ORDER

- 1. Delay condoned.
- 2. In view of the detailed judgment of the High Court which holds that the present product contains only Boric Acid with Zinc Oxide and it cannot possibly be termed as a Cosmetic or Toilet preparation, we do not see any reason to interfere. The Special Leave Petition is dismissed.